

THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.

20

OA.1628/95.

Date of order 2-1-1996.

Between:-

P. Lurdhaiah. Applicant.

And

1. The Chief General Manager, Telecom,
A.P.Circle, Door Sanchar Bhawan,
Nampally Station Road, Hyderabad.
2. The General Manager(Telecom),
Guntur, Guntur District.
3. The District Telecom Engineer,
Guntur District, Guntur.
4. The Sub Divisional Officer(Telecom),
Guntur, Guntur District.

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Respondents.

Counsel for the Applicant: Mr. A. V. Rama Rao

Counsel for the Respondents: Mr. V. Bheemanna, CGSC.

CORAM:

HON'BLE MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R. RANGARAJAN, MEMBER ADMINISTRATIVE.

81

Judgement

(As per Hon. Mr. R. Rangarajan, Member (A))

Heard Sri A.V. Rama Rao, learned counsel for the applicant and Sri V. Bhimanna, learned counsel for the respondents.

2. The applicant was engaged as Casual Mazdoor under R-4 on 3-8-85, and he worked as such upto 30-11-87 for 798 days. Once again he was reengaged on 4-12-87 and worked upto 1-2-88 for 88 days. Thereafter he was disengaged but reengaged from 6-3-88 to 1-4-89 for 338 days. The next spell of his engagement was from 1-10-89 to 1-5-90 thereby serving for 195 days. The last spell of his engagement was from 19-5-90 to 1-10-90 for 162 days. Adding all the spells of working days he had completed a total of 1,617 days in Telecom Department, under R-4. He was not reengaged thereafter.

3. This OA is filed for granting him temporary status and regularise his service in Group-D considering his length of casual service.

4. As stated by the applicant, he has served 1,617 days as a Casual labour. Hence, he has got better claim to be considered for work in future if there is work in preference to freshers from open market.

5. In view of the above we follow the direction given in OA.1232/95 wherein the applicant was also similarly placed, and give the following direction :

i) The name of the applicant shall be entered in the Casual Labour Register.

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ii) The applicant will be reengaged as and when there is work in preference to freshers/juniors.

iii) The applicant's case for grant of temporary and subsequent regularisation in Group-D post should be in accordance with the extant scheme/instruction.

6. The OA is ordered accordingly at the admission stage itself. No costs. //

One

(R. Rangarajan)
Member (Admn.)

One
(V. Neeladri Rao)
Vice Chairman

Dated : 2 January, 95
Dictated in Open Court

Dy. Registrar (Judl)

Ans
19-1-95

Copy to:-

1. The Chief General Manager, Telecom, sk A.P.Circle,Door Sanchar Bhavan, Nampally Station Road, Hyderabad.
2. The General Manager(Telecom), Guntur, Guntur District.
3. The District Telecom Engineer, Guntur District, Guntur.
4. The Sub-Divisional Officer(Telecom), Guntur, Guntur District.
5. One copy to Mr.A.V.Rama Rao Advocate, 106, Renuka Shikthi Apartments, 3-5-797, King Kothi, Basheerbagh, Hyderabad-29.
6. One copy to Mr.V.Bheemana, CGSC.CAT.Hyd.
7. One copy to Library,CAT.Hyd.
8. One spare copy.

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09-1628/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 2-1-1996

ORDER/JUDGMENT

M.A.R.A./C.A.No.

O.A.No.

T.A.No.

1628/95
(W.P.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

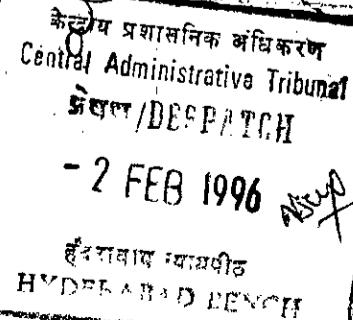
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered Rejected.

No order as to costs.



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Date 2-1-95
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